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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA No.2132/93 Date of decision:7.10.1993.

Dr.Narendra Bihari ... Petitioner
vs.

Union of India & ors.... Respondents

CORAM:

THE HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN
THE HON'BLE MR.B.N.DHOUNDIYAL, MEMBER(A)

For the Petitioner ... Sh.R.P.Oberoi, Counsel.

ORDER(ORAL)

(BY HON'BLE MR.JUSTICE S.K.DHAON, VICE
CHAIRMAN)

Learned counsel for the petitioner states that in view of the fact that the appointment of the Director General, Health Services has been announced, this OA has become infructuous. However, he states that the / right to challenge the order of appointment may be reserved. It goes without saying that the petitioner will have every right to challenge the order of appointment by means of a fresh OA. This OA is dismissed as having become infructuous.

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(B.N. DHOUNDIYAL)
MEMBER (A)

S.K.
(S.K. DHAON)
VICE CHAIRMAN

SNS